

STATE Vs. Diwakar Sharma
FIR No. 140/17
PS EOW

18.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State through VC.

Ld. Counsel for applicant/accused through VC.

Reply filed by the IO.

Arguments heard from both sides.

It is submitted by Ld. Counsel for the accused that the present bail application may be considered in the light of medical condition of the accused.

A medical report from the Jail superintendent was sought and same is received.

As per the report, it is submitted by the Sr. Medical Officer Central Jail no. 11 Mandoli that the accused is 63 years old and is suffering from Sarcoidosis, Diabetes Mellieus, Perinanal infection, Prostatomegaly and Osteoporosis. Further it is submitted by Sr. Medical officer that accused is complaining of the shortness of breath, pain and swelling around both eye, blurry vision which seems to be symptoms of Glucoma. Finally it is submitted by Sr. Medical officer that the patient need review of a specialist which is on hold due to current pendamic situation and that inmate is vulnerable to covid 19 infection.

Considering the submissions made by Sr. Medical officer I am of the view that the present accused be released on interim bail for 60 days on furnishing of personal bond in the sum of Rs.50,000/- with two sureties of like amount subject to satisfaction of Ld. MM. Further accused is directed to surrender before concerned Court on 17.07.2021.

Application is disposed of accordingly.

Copy of this order be also given to Ld. Counsel for accused.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/18.05.2021

FIR No. 154/21
State vs Deepak Bhilwada
PS Gandhi Nagar

18.05.2021

Present : Ld. APP for the State.

Ms. Neeta Goal Ld. LAC for applicant.

An application U/Sec. 437 Cr.P.C. for the release of the accused

Deepak Bhilwada is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

Both the sides are heard on the application.

Considering the following :

1. that the investigation is at the initial stage and the accused was arrested on 9.5.2021;
2. that accused was arrested at the spot and the case property was also recovered from the accused;

In view of above, the present application is dismissed.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/18.05.2021

FIR No. 154/21
State vs Vipin
PS Gandhi Nagar

18.05.2021

Present : Ld. APP for the State.

Ms. Neeta Goal Ld. LAC for applicant.

An application U/Sec. 437 Cr.P.C. for the release of the accused

Vipin is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

Both the sides are heard on the application.

Considering the following :

1. that the investigation is at the initial stage and the accused was arrested on 9.5.2021;
2. that accused was arrested at the spot and the case property was also recovered from the accused;
3. that the accused is previously involved in the offences of similar nature;

In view of above, the present application is dismissed.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(ANSHUL MEHTA)

MM (East)/KKD/Delhi/18.05.2021

STATE Vs. Zulfikar @ Bhutto
FIR No. 003047/21
PS Gandhi Nagar

18.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State through VC.

Ld. Counsel for applicant/accused.

An application U/Sec. 437 Cr.P.C. for the release of the accused Zulfikar @ Bhutto is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody for more than one month;
2. that the accused was not arrested at the spot and was formally arrested while being in custody in another matter;
3. that the case property was also not recovered from the accused;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 15,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(ANSHUL MEHTA)

MM (East)/KKD/Delhi/18.05.2021

STATE Vs. Zulfikar @ Bhutto
FIR No. 04925/21
PS Krishna Nagar

18.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State through VC.

Ld. Counsel for applicant/accused.

An application U/Sec. 437 Cr.P.C. for the release of the accused Zulfikar @ Bhutto is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody for more than one month;
2. that the accused was not arrested at the spot and was formally arrested while being in custody in another matter;
3. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 15,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/18.05.2021

STATE Vs. Zulfikar @ Bhutto
FIR No. 04925/21
PS Krishna Nagar

18.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

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Ld. Counsel for applicant/accused.

An application U/Sec. 437 Cr.P.C. for the release of the accused Zulfikar @ Bhutto is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in custody for more than one month;
2. that the accused was not arrested at the spot and was formally arrested while being in custody in another matter;
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